

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-206
IB-1295/ND//2019
IA/3614/2020

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd.

Vs.

. M/s. Vinayak Rashi Steels Rolling Mills Pvt. Ltd. & Ors

....Applicant

.....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 05.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Applicant

For the Respondent

: Mr. Rudra, Ms. Geetika Sharma and Mr. Neeraj Bhatia for RP
: Mr. Ashim Vachher, Mr. Rajiv Rathi, Aditya Rati and Mr.
Vaibhav Dabas Advocate

ORDER

Supplementary affidavit filed by the RP and the reply filed to the supplementary affidavit filed by the suspended board of directors are on record. we have gone through the supplementary affidavit filed by the suspended board of directors as well as the reply filed to the supplementary affidavit and we noticed that the rejoinder filed by the suspended board of directors are based on the flimsy grounds, which is not acceptable, therefore, without going in to the merits of the case and the facts that what documents have been furnished by the suspended board of directors to the RP or what have not been, we are giving one more opportunity to the suspended board of directors to furnish all the information as required by the RP by today and file an affidavit by stating all the facts that all information as required by the RP has been furnished to him by tomorrow. **List the case on 07.10.2020. Any laches on the part of anyone, in the compliance of the direction of the RP shall be dealt with in accordance with the provision of law. If require, we shall invoke the penal section.**

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(K.K. VOHRA)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)